

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28542/2018

(Arising out of impugned final judgment and order dated 31-08-2017 in WA No. 3334/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

IA No. 5246/2022 - STAY APPLICATION)

WITH

SLP(C) No. 3647/2020 (XI)

IA No. 3198/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 3199/2020 - EXEMPTION FROM FILING O.T.)

Date : 20-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Garima Prashad, Sr. AAG
Mr. Vikas Bansal, Adv.
Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. Syed Ahmad Saud, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aquib Baig, Adv.
M/S. Shakil Ahmad Syed, AOR

Mr. Vikas Tiwari, Adv.
Mr. Kumar Deepraj, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. Vijay Kumar, Sr. Adv.
Mr. Rajiv Kumar, AOR
Mr. J.K. Mishra, Adv.
Mr. Sanjeev Gupta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the parties are permitted to file short synopsis/list of dates.

List next week.

It is submitted by the learned counsel for the petitioners that the contempt petition is listed before the High Court on 26.04.2022. Learned counsel for the respondent has categorically stated that they will jointly seek adjournment for two weeks on the next date of hearing before the High Court.

In view of the aforestated, we are not passing any interim order.

(Arushi Suneja)
Sr. P.A.

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS